

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. RA-14026(11)/3/2019-CERC

31st October, 2022

NOTIFICATION

Whereas the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 were published in Part-III, Section 4, No. 85 of the Gazette of India Extraordinary on 12.02.2022.

Whereas, the Clause (2) of Regulations 1 of the Ancillary Service Regulations provides that the Regulations shall come into force with effect from such date as may be notified by the Commission.

And, now, therefore, it is hereby notified as under:

- (a) All provisions of Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 except those mentioned in para (b) below, shall come into force with effect from 05.12.2022.
- (b) The following provisions shall come into force from the date to be separately notified by the Commission:
- i. Provisions pertaining to TRAS under Regulation 6;
 - ii. Regulations 14 to 19;
 - iii. Provisions pertaining to TRAS in Regulations 20 to 22
 - iv. Regulations 26.
- (c) Detailed Procedures issued under Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2015 shall continue to be in operation till further directions.

Sd/
(Harpreet Singh Pruthi)
Secretary